

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).35884/2009

(From the judgement and order dated 30/06/2009 in CMWP No.
54809/2006 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.JAL NIGAM & ANR.

Petitioner(s)

VERSUS

L.I.C.EMP.COOP.HNG.SOCIETY LTD.& ANR.

Respondent(s)

(With prayer for interim relief and office report)

Date: 14/03/2011 This Petition was called on for hearing
today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. Pradeep Misra,Adv.

For Respondent(s)

Mr. V.K. Shukla, Adv.
Mr. K.K. Mohan,Adv.

UPON hearing counsel the Court made the following

O R D E R

Right to file rejoinder affidavit stand closed, in
view of the default on the part of the petitioners to file
rejoinder affidavit despite the fact of giving the last
opportunity to them. The matter shall be heard on the next
date.

(NEELAM GULATI)
SR.P.A.

(RENU DIWAN)
COURT MASTER